

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(A)
(B)

C.P. NO. 226/1996
in
O.A. NO. 277/1992

New Delhi this the 19th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Purushottam Dass,
Asstt. Commissioner of Police,
S/O Shri Adil Ram,
ISt Bn. DAP, Delhi,
R/O G-4 Type-V, New Police Lines,
Kingsway Camp, Delhi-9. ... Petitioner

(By Shri Shankar Raju, Advocate)

-Versus-

1. Shri K. Padmanabhaiah,
Home Secretary (UTS Section),
Ministry of Home Affairs,
North Block, New Delhi.

2. Shri P. V. Jaikrishnan,
Chief Secretary,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg,
Civil Lines, Delhi. ...

Respondents

The petition having been heard on 19.9.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN —

Petitioner alleges wilful disobedience of the
orders in O.A. No. 277/1992 and connected cases,
by respondents. This Tribunal directed that in cases
where action is initiated on the basis of Kapoor-Mittal
Committee's report, a copy of the relevant part of
such report should be given to the official before
he is proceeded against. Petitioner submits that
in violation of this direction proceedings have been

...2.

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initiated against him. According to him, compliance with the aforesaid direction is a condition precedent for assuming jurisdiction. Since petitioner has challenged the initiation of the aforesaid action in O.A. No. 898/1992, we think it inexpedient to proceed with the contempt petition. We dismiss the same giving freedom to petitioner to raise contentions raised herein based on law in O.A. 898/1992.

Dated, the 19th September, 1996.

R.K. Ahuja
(R. K. Ahuja)
Member (A)

Chettur Sankaran Nair, J.
(Chettur Sankaran Nair, J.)
Chairman

/as/